

[Translation]

MR. SPEAKER : Look, despite giving notices of the Questions 20 days in advance the Question Hour is over exactly at 12.00 hrs. everyday. But this was taken up without notice and in spite of that we want to extend its time. It is not proper. It should, therefore, be completed within half-an-hour.

[English]

I hope that the agreement which you arrived at should be respected. Now, Papers laid on the Table.

12.37 hrs.

PAPERS LAID ON THE TABLE

Statement correcting the reply to USQ No. 1713 dated 5-8-1993 regarding Private Investment—Coal Washeries

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on the 5th August, 1993 to Unstarred Question No. 1713 by Shri Anadi Charan Das regarding Private Investment in Coal Washeries.

[Placed in Library. See No. LT 4352/93]

Memorandum of Understanding between the Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for 1993-94 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : On behalf of Captain Satish Kumar Sharma. I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :—

- (1) Memorandum of Understanding between the Lubrizol India Limited, 1993-94, and the Ministry of Petroleum and Natural Gas for 1993-94.

[Placed in Library. See No. LT 4353/93]

- (2) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.

[Placed in Library. See No. LT 4354/93]

- (3) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.

[Placed in Library. See No. LT 4355/93]

- (4) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.

[Placed in Library. See No. LT 4356/93]

Explanatory Statement giving reasons for immediate Legislation by the Parliament (Prevention of Disqualifications) Amendment Ordinance, 1993

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Parliament (Prevention of Disqualification) Amendment Ordinance, 1993.

[Placed in Library. See No. LT 4357/93]

Review on the Working of an Annual Report of the New Delhi Tuberculosis Centre, New Delhi for the period from the 1st January, 1991 to the 31st March, 1992 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the period from the 1st January, 1991 to the 31st March, 1992, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi, for the period from the 1st January, 1991 to the 31st March, 1992.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 4358/93]